

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 20.08.2020

Appeal No. 103 of 2020

India Ratings & Research Pvt. Ltd. Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. Neville Lashkari, Advocate with Mr. Anuj Berry, Ms. Tanvee Kanaujia, Advocates i/b Shardul Amarchand Mangaldas & Co. and Mr. Sandeep Parekh, Advocate i/b Finsec Law Advisors for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody, Mr. Shehaab Roshan, Advocates i/b K. Ashar & Co. for the Respondent.

ORDER :-

1. On the request of the learned counsel for the appellant two weeks further time is allowed to file a rejoinder. List on September 9, 2020 for admission and for disposal.

2. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard

by the physical hearing or by video conference depending upon the prevailing situation on that time.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

20.08.2020
PTM